

THE INSURANCE (AMENDMENT) ACT, 1955

*Rep. Act 58/60*

ACT No. 18 OF 1955

[3rd May, 1955]

An Act further to amend the Insurance Act, 1938.

**B**E it enacted by Parliament in the Sixth Year of the Republic of India as follows:—

1. This Act may be called the Insurance (Amendment) Act, 1955. Short title.

19 of 1925. 2. In section 118 of the Insurance Act, 1938, for the words, figures and brackets "to any insurance business carried on by the Central Government, or to any provident fund to which the provisions of the Provident Funds Act, 1925, apply," the following words, figures and brackets shall be substituted, namely:—

Amendment  
of section  
118, Act 4  
of 1938.

19 of 1925. "to any provident fund to which the provisions of the Provident Funds Act, 1925, apply, or, except to such extent as the Central Government may by order specify, to any insurance business carried on by the Central Government,".